

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 22nd DAY OF MARCH, 2004

Original Application No. 1019 of 2003

CORAM:

HON.MR.JUSTICE S.R.SINGH,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

1. Anand Prakash Singh
Retd.Ordnance Officer(Stores)
Ordnance Depot, Fort,
Allahabad.
2. Lal Chandra,
Retd.Ordnance Officer(Stores)
Ordnance Depot, Fort, Allahabad.

.. Applicants

(By Adv: Shri A.K.Singh)

Versus

1. Union of India through the
Secretary, Ministry of
Personnel, Public Grievances
and Pension, Department of Personnel
and Training, Sardar Patel Bhawan,
Sansad Marg, New Delhi.
2. Commandant,
Ordnance Depot, Fort
Allahabad.
3. Principal Controller of Defence Accounts
Office of CDA, Central Command,
Cariappa Road, Lucknow.

.. Respondents

(By Adv: Shri R.K.Tewari)

O R D E R(Oral)

JUSTICE S.R.SINGH,V.C.

None appears for the applicant. We have heard Shri

R.K.Tewari counsel appearing for the respondents and

(Signature)

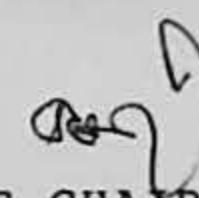
perused the pleadings. Order dated 20.1.04 in the order sheet indicates that the counsel for the applicant did not want to file rejoinder affidavit in the case that is why the case was ordered to be listed for admission/hearing. The applicants, herein, have prayed for issuance of a direction to the respondents to fix his pay in OOC(S) grade for the period they worked on the post of OOC(S) on ad-hoc basis and consequently, pay them salary pertaining to the subsequent period and other retiral benefits accordingly. It is, alleged in the OA that the applicant no.1 was given adhoc promotion in the post of Ordnance Officer(civilian) (Stores) for short OOC(S) from time to time and regular promotion on the said post w.e.f. 3.3.1998. He retired on attaining the age of superannuation w.e.f. 31.12.2000. Applicant no.2 according to the averments made in the OA was initially appointed to the post of Store Keeper in the Ordnance Depot, Fort, Allahabad in the year 1958 and earned promotion on the post of Senior Store Superintendent in the year 1982 and subsequently he was given adhoc promotion on the post of Ordnance Officer civilian(Stores) for short OOC(S) and worked in that capacity from time to time as mentioned in para 5 of the OA. He retired from service on attaining the age of superannuation. The grievance of the applicant is that even though they have given promotion to the post of OOC(S), they have not paid salary admissible to the said post. It is alleged that Shri V.P.Saigal and Shri Jai Ram, similarly circumstanced persons were given benefit of adhoc service rendered by them on the post of OOC(S) pursuant to the direction given by the Tribunal in OA No.511/97. The case of the applicants is that they being similarly circumstanced persons are entitled to identical benefits.

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Having heard Shri R.K.Tewari, learned counsel appearing for the respondents and upon regarding the facts and circumstances of the case we are persuaded to dispose of the OA with direction that in case the applicants~~s~~ filed representation, the competent authority shall look into their grievances and take appropriate decision on the representation within a period of three months from the date of receipt of the representation. It goes without saying that the relief given to similarly circumstanced persons shall^{be} taken into consideration by the competent authority while deciding the representation filed by the applicants.

The Original application is disposed of accordingly. Parties shall bear their own costs.


MEMBER (A)


VICE CHAIRMAN

Dated: 22nd March, 2004

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